

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT

THE HONOURABLE MR. JUSTICE G.GIRISH

Monday, the 31st day of August 2026 / 9th Bhadra, 1948
WP(CRL.) NO. 1326 OF 2026(S)

PETITIONER:

RAHUL K. EASWAR, AGED 43 YEARS, S/O. EASWARAN NAMBOOTHIRI,
RESIDING AT YAAG, TC 10/881(2), HILL VIEW LANE, ULIAZATHURA,
POWDIKONAM P.O., KARIYAM, THIRUVANANTHAPURAM, PIN - 695 017

RESPONDENTS:

1. STATE OF KERALA, REPRESENTED BY THE HOME SECRETARY, DEPARTMENT OF HOME AFFAIRS, GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695 001
2. THE DISTRICT POLICE CHIEF / COMMISSIONER OF POLICE, THIRUVANANTHAPURAM CITY POLICE COMMISSIONERATE, CV RAMAN PILLAI RD, THYCAUD, THIRUVANANTHAPURAM, KERALA, PIN - 695 014
3. STATION HOUSE OFFICER (SHO), SREEKARYAM POLICE STATION, SREEKARYAM, THIRUVANANTHAPURAM, KERALA, PIN - 695 017
4. META PLATFORMS INC. (FACEBOOK INDIA), REPRESENTED BY ITS AUTHORIZED OFFICER, (CORPORATE / POLICY HEADQUARTERS):UNIT 28 & 29, LEVEL 18, DLF CYBER CITY, BUILDING NO. 5, TOWER A, PHASE-III, GURUGRAM, HARYANA, PIN - 122 002
5. SUNNY M. KAPIKAD, VAIKKOM, C/O KIZHAKEMURI FOUNDATION, GOOD SHEPHERD STREET, KOTTAYAM, PH: +919847036356, PIN - 686 001
6. STATION HOUSE OFFICER, CYBER CRIME POLICE STATION, THIRUVANANTHAPURAM CITY, THIRUVANANTHAPURAM DISTRICT, PIN - 695 001

Writ petition (criminal) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(Crl.) the High Court be pleased to direct Respondents 1 to 3 to immediately issue necessary technical directions to Respondent No. 4 and other social media intermediaries to temporarily block, take down, and disable public access or remove to the impugned video and related content pursuant to the Exhibit P1 forthwith, in the interest of justice.

This petition coming on for admission upon perusing the petition and the affidavit filed in support of WP(Crl.) and upon hearing the arguments of M/S. P.T.SHEEJISH & AYONNA GEORGE, Advocates for the petitioner and of PUBLIC PROSECUTOR for R1 to R3 & R6, the court passed the following:

P.T.O.

ORDER

The learned Public Prosecutor to get instructions from R1 to R3 & R6. Issue notice to R4 & R5. Notice to R4 shall be served either through e-mail or through any Standing Counsel representing it. Notice to R5 is permitted to be served through special messenger.

Post on 07/09/2026.

Sd/- G.GIRISH, JUDGE



APPENDIX OF WP(CRL.) 1326/2026

Exhibit P1

THE SCREENSHOT OF THE DIGITAL PUBLICATION

